

(ख) वेव राज्यों में इस व्यवस्था के कम तक लागू होने की सम्भावना है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री कृष्णमोहन शर्मा) (क) और (ख) : पंचायती राज राज्य का विषय है। 1968 में मद्रास में ए मुख्य मंत्रियों और सामुदायिक विकास और पंचायती राज के राज्य मंत्रियों के सम्मेलन में यह निर्णय लिया गया था कि पंचायती राज्य के तीन स्तरीय और दो स्तरीय ढांचे के प्रश्न को राज्यों की संसद पर छोड़ दिया जाए। गठित की गई पंचायती राज संस्थाओं के स्तरों की संख्या के बारे में राज्यवार, स्थिति दर्शाने वाला एक विवरण सभा-मटल पर रखा जाता है। [दिखावे संख्या एन टी० 11116/76]

Vacation of Government Quarters in Delhi

837. SHRI P. M. MEHTA:

SHRI Y. ESWARA REDDY:

SHRI R. K. SINHA:

Will the Minister of WORKS AND HOUSING be pleased to state.

(a) the number of Government servants who have been evicted from Government accommodation in Delhi since January, 1976 as they owned houses in Delhi;

(b) how many of such Government employees have not vacated Government accommodation; and

(c) the reasons for allowing them to retain Government accommodation so long?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): (a) to (c). A Government employee who owns a house or part of a

house at the place of posting, is required to vacate Government accommodation allotted to him; but he has been given the option to continue if he pays licence fee for the Government accommodation at market rate. In pursuance of the above decision 1657 Officers have vacated Government accommodation since January, 1976 and 1792 officers are still continuing on payment of licence fee at market rate. No employee has been forcefully evicted in pursuance of this decision from the Government accommodation under the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Non-Existence of Civil Amenities in New Resettlement Colonies

838. SHRI P. M. MEHTA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) how many persons have been evicted from unauthorised/unapproved sites in Delhi during January-June, 1976;

(b) how many of them have been allotted plots/built houses;

(c) whether most of them are feeling great difficulty due to non-existence of civil amenities at sites where they have been removed; and

(d) if so, what steps Government propose to take to redress their grievances?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): (a) About 67,000 squatter families have been shifted during the period.

(b) and (c) All the families found eligible have been given plots in new resettlement colonies developed by Delhi Development Authority which have been provided with all basic facilities.

(d) Question does not arise.